

7
**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 224/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2018**

Name of the Company: Amit Narendrakumar Patel
(Kinboshi Danke Resources Pvt Ltd.)
V/s.
Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DEVESH R DESAI	PCS	APPELLANT, APILANT.	
2.				

ORDER

PCS Mr. Devesh Desai is present for the Appellant. None for the ROC.

The proof of service of notice of date of hearing on the ROC is filed.

The representation of the ROC is received.

The Income Tax Department vide its communication dated 03.05.2018 read with previous letter dated 15.06.2018 has informed to this Registry that the name of the Company was incorporated. Since then the company's record with the Income Tax Department is not found. It is further stated that as on date there is no record to file or make representation by the Income Tax Department in respect of the Company/Assesses. However, the Director of the Company Mr. Amit Narendrakumar Patel who has filed present appeal is also in demand of the Income Tax for certain years and recovery proceedings has been initiated against him. Keeping in such adverse observation of the Income Tax Department. A copy of this letter be provided to appellant to offer its comments if any by the next date of hearing.

List the matter on 19.07.2018 for hearing.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 25th day of June, 2018.